

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

OA No. 060/01068/2014 Date of decision- 08.07.2015

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)**

...

Sarwan Devi widow of Late Sh. Ravi Parkash, resident of Village Kakrala, Tehsil Kanina, District Mahendergarh.

...APPLICANT

BY ADVOCATE : None.

VERSUS

1. Union of India, through Ministry of Communication and I.T. Department of Posts (G.D.S. Section), Dak Bhawan, Sansad Marg, New Delhi, 110116.
2. Chief Post Master General, Postal Department, Haryana Circle, Ambala, District Ambala.
3. Superintendent of Post Offices, Gurgaon Division, Gurgaon, District Gurgaon.
4. Head Post Master, District Mahendergarh at Narnaul.

...RESPONDENTS

BY ADVOCATE: Sh. Ram Lal Gupta.

ORDER (ORAL)

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J):-

1. Today, this case has been called up a second time after giving one pass-over and exhausting the cause list for the day, but none is present on behalf of applicant. This was the position on the last three conjective dates i.e. on 29.05.2015, 28.04.2015 & 10.04.2015
2. It seems that applicant has lost interest in pursuing her case, therefore, the O.A is dismissed in default for non-prosecution.

Uday Kumar Varma

(UDAY KUMAR VARMA)
MEMBER (A)

JK

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 08.07.2015.

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CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

40. MA 060/00833/2015 IN OA No. 060/01068/2014

(Sarwan Devi Vs. U.O.I)

11.08.2015

Present: None for the applicant.
Sh. Ram Lal Gupta, counsel for the respondents.

In the interest of justice, the hearing of the matter is deferred to
14.09.2015.

AS
(RAJWANT SANDHU)
MEMBER (A)

S
(SANJEEV KAUSHIK)
MEMBER (J)

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CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

18. MA NO. 060/00833/2015 in OA No. 060/01068/2014
(Sarwan Devi Vs. U.O.I)

14.09.2015

Present: Sh. Sandeep Kumar Yadav, counsel for the applicant.

1. This is a matter of restoration of O.A to its original number and is to be placed before the same Bench. Place it, accordingly, before the same Bench which decided this matter on 08.07.2015.
2. List on 21.09.2015.


(DR. BRAHM A. AGRAWAL)
MEMBER (J)


(UDAY KUMAR VARMA)
MEMBER (A)

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CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

29. **MA 060/00833/2015 IN O.A. No. 060/01068/2014**

(Sarwan Devi Vs. U.O.I)

21.09.2015

Present: Ms. Bhavana Grewal, proxy counsel for the applicant.
Sh. Ram Lal Gupta, counsel for the respondents.

MA 060/00833/2015

1. The present MA has been filed by the applicant for recalling of order dated 08.07.2015 where by the O.A was dismissed in default for non-prosecution.
2. Issue notice to the counsel opposite.
3. Sh. Ram Lal Gupta, Sr. CGSC appears and accepts notice on behalf of the respondents. He does not raise any objection to the allowance of the prayer made in the MA.
4. Considering the averment made in MA supported with an affidavit of Advocate and no objection from the other side, the present MA is allowed. The order dated 08.07.2015 is recalled and O.A is restored to its original number.
5. MA stands disposed of accordingly.

O.A. No. 060/01068/2014

List on 19.10.2015.


(UDAY KUMAR VARMA)
MEMBER (A)


(SANJEEV KAUSHIK)
MEMBER (J)

'jk' *rejinder*
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19/10
DHIRENDER SINGH

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CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

2. O.A. No.060/01068/14 & M.A. 060/01491/14

(Sarwan Devi VS. UOI)

19.10.2015

Present: Ms. Bhavna Grewal proxy counsel for the applicant.
Sh. Ram Lal Gupta, counsel for the respondents.

1. Rejoinder has not been filed in the matter till date although opportunity to do so was available to the applicant since May 2015.
Hence right to file rejoinder stands forfeited.

2. List this matter for arguments on 29.10.2015.

3. Since, this is a restored matter no further adjournment will be allowed.

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(DR. BRAHM A. AGRAWAL)
MEMBER (J)

AS
(RAJWANT SANDHU)
MEMBER (A)